

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

24. C.P.(IB)-51(MB)/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2024**

**NAME OF THE PARTIES: Indian Bank Filed Through RP Anil
Drolia**

V/s

**Rahul Rajurkar Personal
Guarantor Of Signet Products
Private Limited**

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Manoj Mishra appeared for the Resolution Professional. It has been pointed out that report has been filed by the Resolution Professional. Let the copy of the report be served upon the Respondent/Personal Guarantor. Counsel for the Respondent/Personal Guarantor is directed to file reply/objections, if any, within a period of three weeks. List the matter on **14.03.2024** for final hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

01.02.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)